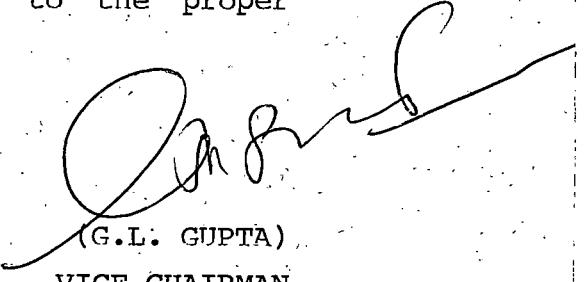


In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TA/MP No.

Parvati Abhichandani Versus Union of India & Others

Date of Order	Orders
27.08.2002	<p>OA 565/2001</p> <p>Mr. P.N. Jatti, Counsel for the applicant. Mr. B.N. Sandu, Counsel for the respondents.</p> <p>Learned counsel for the respondents has placed on record a copy of the order whereby the applicant has been absorbed in the BSNL w.e.f. 1.10.2000.</p> <p>2. Having seen the order. Mr. P.N. Jatti, learned counsel for the applicant states that the OA may be returned to him for presentation to the proper court.</p> <p>3. Consequently, it is directed that the OA be returned to the applicant in accordance with rules for presentation to the proper forum.</p> <p> (GOPAL SINGH) ADMN. MEMBER</p> <p> (G.L. GUPTA) VICE CHAIRMAN</p> <p><i>Reest B Wala</i></p> <p><i>Ras Wala OA/2002 S SLG</i></p>